

अन्य राज्यों के साथ तुलना करने में ये आंकड़े अच्छे हैं। सरकारी क्षेत्र के उपक्रमों तथा गैर सरकारी क्षेत्र के उपक्रमों की स्थापना तकनीकी, आर्थिक तथा अन्य स्थापना स्थल सम्बन्धी विचारों और प्रयोजना विशेष को आवश्यकताओं से अनिर्धार्य रूप से प्रभावित होती है। डीजल लोकोमोटिव फैक्टरी, वाणसी, गोखपुर फर्टीलाइजर, गोखपुर, त्रिवेणी स्टूचरल्स, इलाहाबाद, श्वी इलेक्ट्रीकल इक्विपमेंट प्लांट, आदि जैसी वर्तमान केन्द्रीय परियोजनाओं के अतिरिक्त उत्तर प्रदेश के लिए कुछ और अधिक केन्द्रीय परियोजनाओं के प्रस्ताव हैं। ये गैस मिलैण्डर प्रोजेक्ट, इलाहाबाद तथा पम्पस काम्प्रेसर्स प्रोजेक्ट, इलाहाबाद, लांग डिस्टेन्स ट्रान्स्मीशन इक्विपमेंट फैक्टरी, इलाहाबाद हैं। इन एककों के लिये चौथी योजना में कुल 16.35 करोड़ रुपये का व्यवस्था का अनुमान रिया गया है। इसके अतिरिक्त राज्य क्षेत्र में पर्वतीय उत्तर प्रदेश के जिलों के हाल ही में एक सीमेंट फैक्टरी चालू की गई है। इन जिलों में नये उद्योगों की स्थापना हेतु वित्तीय संस्थानों में रियायती वन राशि पाने के लिये उत्तर प्रदेश के 36 जिले मात्र हैं। झांसी तथा बलिया दो जिलों में इस वर्ष अगस्त में घोषित योजनानुसार नये उद्योगों की स्थापना अथवा पर्याप्त विस्तार के लिये 10 प्रतिशत निवेश अनुदान भी उपलब्ध है। आशा की जाती है कि उद्योगों के प्रोत्साहनार्थ उद्यमों व राज्य के अधिकरण इन सुविधाओं का लाभ उठायेंगे तथा इन क्षेत्रों में उद्योग स्थापित करेंगे।

Suspension of a Member of Board of Revenue in Kerala

1526. SHRI K. SURYANARAYANA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Kerala have suspended a member of the Board of Revenue of that State ;

(b) whether the Association of I. A. S. Officers led by the Additional Chief Secretary of the State Government has adopted a protest

resolution against the State Government's order ; and

(c) if so, the reasons for the suspension of the Board's member and the reaction of the State Government on the protest made by the Association of the I. A. S. Officers of the Kerala State ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : The Government of Kerala have intimated as under :

(a) Yes, Sir.

(b) The I. A. S. Association has not passed any Resolution protesting against the suspension of the officer as such.

(c) The Officer was suspended as the Government considered that there were grounds for inquiry into the truth of serious charges of misconduct against the officer.

Rural Industries in Madhya Pradesh

1527. SHRI G. C. DIXIT : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the particulars of schemes allotted for industries in Madhya Pradesh upto April, 1971 ; and

(b) the other schemes under consideration for rural industries in Madhya Pradesh ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Schemes under the Small Scale Sector (other than those pertaining to Rural Industries projects) are not allotted to States. They are discussed at the time of consideration of the Annual Plan of the State by the Planning Commission with the State representatives and the Ministries concerned. On the basis of agreed allocations the State Government is free to incur expenditure on these schemes subject to its budgetary provisions.

In 1962-63, four Rural Industries Projects were allotted to the State in the districts of Bhilai, Bhand, Sarguja and East Nimar covering in each case 3 to 6 blocks ; the coverage has been recently extended to the whole district.

Under the Rural Artisan Development Programme, assistance will be provided to upgrade the skills of rural artisans in select areas of the State.

Decision on Khosla Committee Report on Film Censorship

1528. SHRI MUKHTIAR SINGH MALIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have since taken any decision on the recommendations of the Khosla Committee Report on Film Censorship ;

(b) if so, the salient features thereof ; and

(c) if not, when the decision will be taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) to (c). The decisions are likely to be taken shortly.

Rejection of Housing Ministry's Suggestion for Transferring Slum Clearance and Improvement Scheme from States to Central Sector

1530. SHRI S. A. MURUGANANTHAM : Will the Minister of PLANNING be pleased to state :

(a) whether the Planning Commission has rejected the suggestion of the Housing Ministry that the slum clearance and improvement scheme should be transferred from the States to the Central Sector for its successful implementation ; and

(b) if so, the grounds on which the suggestion has been rejected ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) and (b). Consequent on the recommendations of the Housing Ministers' Conference held in Bangalore in June 1969, the Ministry of Works and Housing approached the Planning Commission with a proposal that the slum clearance and improvement Scheme should be treated as a Centrally-sponsored scheme. The question was examined by the Planning Commission in consultation

with the Ministries of Finance and Works and Housing and it was agreed that the transfer of the scheme to the Central Sector will not be possible on account of the following reasons :—

- (i) Since slum clearance and improvement schemes are deficit schemes, they cannot be considered nor executed in isolation to other urban developments. Both financially and physically it is desirable that they should form a part of a composite scheme, the remunerative part making up for the deficit part ;
- (ii) The total quantum of Central Assistance for the Plan assistance to the States for the Plan has already been committed and it is not possible to find additional funds in the Central Sector.
- (iii) Most of the slum clearance and improvement scheme is in metropolitan cities into which there is more and more of migration. Therefore, unless State Governments take necessary action to develop other towns the problem of slum clearance and improvement in metropolitan cities will continue to increase with increasing liabilities both on the Centre and the States.

The question came up again in the Housing Ministers' Conference held in New Delhi on 5th and 6th November, 1971 and on the suggestion of the Planning Commission, it was unanimously agreed that the problem was essentially the responsibility of Local Self Government and State agencies and composite schemes of urban development should be executed by the State Governments through funds made available by the Housing and Urban Development Corporation and other financing agencies. The following Resolution was adopted at this Conference :

"After discussing the merits and demerits of earmarking funds and transferring slum clearance to the Centrally sponsored sector, it was recognized that slum clearance cannot be separated from urban development. While the formation of HUDCO would enable viable composite schemes with slum clearance elements being undertaken with marginal